

(b) No, Sir.

(c) Does not arise.

Alleged Obscene Scenes Shown on T.V.

*467. SHRI SOMNATH RATH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government are aware of the increasing tendency to show near obscene scenes on T.V. ; and

(b) if so, whether any action is proposed to check this trend ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA) :

(a) and (b) No obscene or near obscene scenes are shown on television.

[Translation]

Working of Society for Prevention of Cruelty to Animals, Delhi

*468. SHRI CHANDRA KISHORE PATHAK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the attention of Government has been drawn to certain irregularities in the working of the society for Prevention of Cruelty to Animals, Delhi ; and

(b) if so, the action taken or proposed to be taken in this regard ?

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON) : (a) and (b) Yes, Sir, Late Shri M.C. Daga, Chairman of the Animal Welfare Board had submitted a report in the matter. The report has been forwarded to Delhi Administration for appropriate action.

EPE Dues of Retired Employees Pending at Karampura Office Delhi

4618. SHRI MANVENDRA SINGH : Will the Minister of LABOUR be pleased to state :

(a) whether a number of cases of payment of retired employees' dues are pending in the Employees' Provident Fund office, Karampura, Delhi ;

(b) whether complaints have been received in this regard ;

(c) if so, the action taken against the persons responsible therefor ;

(d) the number of cases pending for more than six months ;

(e) the instructions issued for expeditious disposal of the pending cases ; and

(f) the limit fixed for payment of the deposited amount of a retired employee ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) According to the EPF authorities, no claim in respect of any retired employees is pending with their Karampura Office.

(b) No specific complaint seems to have been received.

(c) to (e) Do not arise.

(f) One month from the date of receipt of the claim papers, provided the claim papers are complete in all respects.

[English]

Delhi High Court Judgement Regarding Allotment of Commercial Premises by DDA

4619. SHRI SODE RAMAIIH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether his attention has been drawn to Delhi High Court strictures passed on 3rd March, 1987 against the DDA ;

(b) the amount spent by the DDA in this case ; and

(c) the action being taken against the officials responsible in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) Rs. 5,000/- towards costs of petition as awarded by the Hon'ble High Court of Delhi.

(c) Action is being taken against some officials responsible.

Jute Mills in Default of EPF Deposits

4620. SHRI RADHAKANTA DIGAL : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to take action against the owners of the jute mills who have misappropriated workers' EPF amount;

(b) the number of cases, where action has been taken against the defaulting jute mill owners during the last six months; and

(c) the details of the action taken ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) Yes, Sir. The EPF authorities are already taking necessary legal and penal action under the EPF Act, as also under section 406/409 IPC, against the management of the defaulting jute mills. However in the case of certain defaulting jute mills who have given their consent to have arrears of provident fund dues upto 30.6.86 deducted at the rate of 8% from out of all purchases on Government account, no penal action is being taken.

(b) and (c) According to the EPF authorities, 2462 complaints (including those against the management of defaulting jute mills) were lodged with the police authorities under section 406/409 IPC for mis-appropriation of workers share of provident fund upto 30.9.86. The Police authorities are reported to have arrested 14 persons (including 5 from the jute mills) on the basis of complaints lodged by RPF, West Bengal.

Committee on Panchayati Raj System

4621. PROF. NARAIN CHAND PARASHAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government had set up a Committee for examining the functioning and suggesting the strengthening of the Panchayati Raj System under the Chairmanship of L.M. Singhvi;

(b) if so, the date on which the Committee was set up, the terms of reference and the likely date by which the Committee had been asked to submit its report;

(c) the main findings and recommendations contained in the report and the decision taken by Government on them;

(d) whether the recommendations would be forwarded to the State Governments for their opinion; and

(e) whether a model legislation for Panchayati Raj Institutions would be enacted by the Centre ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE SHRI RAMANAND YADAV) : (a) and (b) A Committee was set up under the Chairmanship of Dr. L.M. Singhvi on 16.6.86 to prepare a Concept paper on democratic decentralisation, and the present status and functions of panchayatiraj institutions and etc.

The Committee submitted the draft concept paper on 28th November, 1986. Some of the important findings and recommendations are given in the statement given below.

(c) to (e) The concept paper is being circulated to State Governments. Panchayati Raj is a State subject and, therefore, any legislation on the subject can be enacted only by the State legislatures.

Statement

Finding and recommendations of Dr. Singhvi Committee on Panchayati Raj.

Findings :

1. Elections to Panchayati Raj Institutions were not held for years together;